

**Jute purchased by JCI from Growers**

2758. SHRI AMAR ROYPRADHAN:

SHRI NIREN GHOSH:

Will the Minister of COMMERCE be pleased to state:

(a) the quantity of jute purchased by the Jute Corporation of India from the jute growers till October, 1980; and

(b) the quantity of jute to be purchased further by the Jute Corporation of India from the jute growers?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Jute Corporation of India had purchased 6.04 lakh bales of jute till the end of October, 1980. Bulk of these purchases have been made from the jute growers. The purchase operations of the Corporation are continuing and it is too early to forecast the total purchases for the current year.

**Assistance from I.M.F.**

2759. SHRI AMAR ROYPRADHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have sought more help from the International Monetary Fund to meet balance of payments deficits arising from the cost of imported oil; and

(b) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b). Government have only recently availed themselves of the I.M.F. Trust Fund and compensatory financing facilities amounting to Rs. 814 crores to strengthen the balance of payments position. More assistance from the I.M.F. may be sought as and when needed.

**STATEMENT CORRECTION REPLY TO US Q. NO. 4708 DT. 18-7-1980 REG. LOANS ADVANCED TO FARMERS**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI M. AGANBHAI BAROT): In the statement enclosed with reply to Unstarred Question No. 4708 regarding Loans advanced to farmers, a typographical error had crept in the figures quoted therein. These figures may be treated in 'Lakhs' instead of 'Crores' mentioned therein. The typographical error is regretted.

The corrigendum could not be issued earlier as the error was noticed in September 1980. The consolidated list of answers given in the last session of Parliament were conveyed to the Reserve Bank of India in August 1980 and the error in the answer given was pointed out by them in September 1980. As there was no Lok Sabha Session from 12th August till the 17th November 1980 this could not be laid on the table of the House at an earlier date.

12.00 hrs.

(Interruptions)\*\*

MR. SPEAKER: Nothing will go on record without my permission.

**PAPERS LAID ON THE TABLE**

REVIEW ON AND ANNUAL REPORT OF MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY, COCHIN FOR 1978-79 AND A STATEMENT FOR DELAY, A REVIEW ON AND ANNUAL REPORT OF INDIAN INSTITUTE OF PACKAGING, BOMBAY FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1978-79 along with Audited Accounts, under sub-section 3) of section 22 of the Marine Products Export Development Authority Act, 1972.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of Marine Products Export Development Authority, Cochin, for the year 1978-79.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1506/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1979-80.

[Placed in Library. See No. LT-1507/80].

NOTIFICATIONS UNDER CENTRAL BOARD OF REVENUE ACT, 1963 AND CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGABHAI BAROT): I beg to lay on the Table:—

(1) A copy of the Central Board of Direct Taxes (Regulation of Transaction of Business) Amendment Rules, 1980 (Hindi and English versions) Published in Notification No. G.S.R. 1221 in Gazette of India dated the 29th November, 1980 under sub-section (2) of section 4 of the Central Board of Revenue Act, 1963 together with an Explanatory Note. [Placed in Library. See No. LT-1508/80].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 658(E) published in Gazette of India dated the 25th November, 1980 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound, Sterling into Indian currency or vice versa in supersession of notification dated the 12th November, 1980.

(ii) G.S.R. 663(E) and 664(E) published in Gazette of India dated the 27th November, 1980 together with an explanatory memorandum making certain amendment to Notification No. 37-Customs dated the 15th February, 1979 to clarify the exemption to component parts required for the initial setting up or for the assembly of manufacture of the articles and exemption of those goods from payment of auxiliary duty.

(iii) GSR 667(E) published in Gazette of India dated the 29th November, 1980 together with an explanatory note seeking to amend the description of the goods designed for use in the printing industry.

[Placed in Library. See No. 1509/80].

CORRIGENDA TO NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJMOHAN MOHANTY): I beg to lay on the Table a copy of Notification No. GSR 635(E) (Hindi and English versions) published in Gazette of India, dated the 5th November 1980 containing Corrigenda to Notification No. GSR 487(E) dated the 16th August, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1510/80].

12.04 hrs.

MR. SPEAKER: Nothing is to go on record without my permission.

(व्यवधान)\*\*

अध्यक्ष महोदय : आप सलाह कर लीजिए, आप में से कौन बोलेगा ?